

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 764 of 2018**

**IN THE MATTER OF:**

**Atithi Narendra Patel & Anr.**

**...Appellant**

**Vs**

**Dipco Pvt. Ltd.**

**...Respondent**

**Present:**

**Appellant:** Mr. Nitin Mishra and Mr. Rohit Chaudhary, Advocates.

**Respondent:** Ms. Archana Singh, Advocate for R-1.  
Mr. Anant A. Pavgi and Mr. A. Anand, Advocates for R-2 (RP).  
Mr. Ritesh Khare and Mr. Mohd. Azeem, Advocates of impleader.

**ORDER**

**11.07.2019:** Learned counsel for the Appellants submits that the proposal for settlement was placed before the Committee of Creditors, which sought some additional information. Learned counsel for the Appellants further submits that the Appellants are gathering the required information and would be providing the same to Committee of Creditors. This is disputed by Mr. Anant A. Pavgi, Advocate representing Resolution Professional, who submits that the proposal emanating from the Appellants stands rejected by the Committee of Creditors. The appeal is accordingly directed to be heard on merit.

Ms. Archana Singh, learned counsel appearing on behalf of Respondent No. 1 submits that Shri Varun Singh, Arguing Counsel is in some personal difficulty and could not make it to this Appellate Tribunal today.

The appeal is directed to be posted on **31<sup>st</sup> July, 2019**. It is made clear that no further adjournment, either on the ground of any settlement or any other ground whatsoever, would be allowed.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**am/nn**